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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.672 OF 1999.

DATE OF ORDER:31-5-1999.

Between:

M.N.Khan.

.....Applicant

and

1. Army General, Army H.Q.,
New Delhi.
2. The Commandor, Works Engineer,
Mud Fort, Secunderabad-3.
3. Lt.General Engineering Chief,
Kashmir House, New Delhi.
4. Garisson Engineer(North),
Allemby Lines, Secunderabad.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.J.V.Lakshmana Rao

COUNSEL FOR THE RESPONDENTS:: Mr.P.Phalguna Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.R.Yogender Singh for Mr.J.V.Lakshmana Rao,
learned Counsel for the Applicant and Mr.P.Phalguna Rao,
learned Standing Counsel for the Respondents.

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2. The applicant in this OA was issued with a Charge Sheet for the charges mentioned in Memorandum No.03A/1314/E1C, dated:2-2-1994, (Annexure.1, page.8 to the OA). An enquiry was conducted and the Enquiry Report is enclosed as Annexure.2 to the OA. The Enquiry Committee had held that "It has been proved that the applicant was responsible for certain factual errors in the handing over/taking over stores between GE(P) No.1 and CPS (I). The charges under article of charges III have been partially proved". The Disciplinary Authority viz., Respondent No.3 herein passed the impugned punishment order bearing No.78650/903/SC/97/E1D, dated:8-9-1997, (Annexure.4, page.18 to the OA), "The penalty of reduction of pay to lower stage of pay by reducing three increments for three years from Rs.2100/- to Rs.1950/- in the pay scale of Rs.1400-2600/- with cumulative effect with further directions that he will not earn increments during the currency of penalty and reduction will have the effect of postponing his future increments by that authority".

3. Against that Order, the applicant has filed an appeal addressed to the Army Head Quarters, vide his appeal dated:18-11-1997, (Annexure.5, page.19 to the OA). That appeal is still to be disposed of. The learned Counsel for the Applicant submits that he will be satisfied if a direction is given to the respondents to dispose of his appeal dated:18-11-1997 within a reasonable period so that he can approach the Tribunal if he is aggrieved by the Orders of the Appellate Authority.



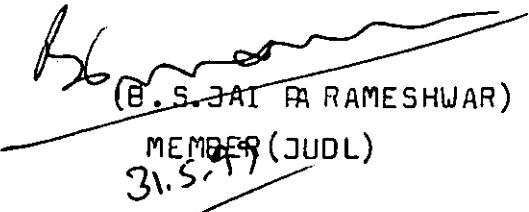


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4. In view of the above, the Appellate Authority viz., Respondent No.1 herein is directed to dispose of the appeal of the applicant dated:18-11-1997, within a period of two months from the date of receipt of a copy of this Order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

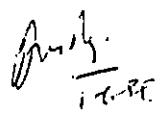

(B.S.JAI RA RAMESHWAR)
MEMBER (JUDL)
31.5.99


(R.RANGARAJAN)
MEMBER (ADMN)

DATED: this the 31st day of May, 1999

Dictated to steno in the Open Court

DSN


Amulya
16-5-99

1ST AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HBSOP M(J)
4. D.R.(A)
5. SPARE

TYPED BY : CHECKED BY
COMPARED BY : APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 31-599

ORDER / JUDGEMENT

MAO/RA./CP NO.

in
DA. NO. 672/99.

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

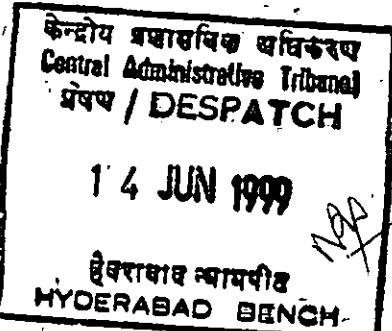
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR



8 (Eighty) C.R.B.
8 (Eighty) C.R.B.